

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1272/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

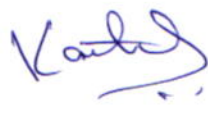
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Synergy Property Development Services Pvt. Ltd.
V/s.
Luxora Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Abhishhek Bharti i/b Ameya Malhan	Advocate for Petitioner	
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(38)	Kartik Prasanna y/b Dhruv Liladhar	Adv. for Respondent	
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ORDER

T.C.P. No. 1272/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner a Memo of Withdrawal dated 23.11.2017 is submitted and annexed with the Annexure of Memorandum of Understanding duly signed by the respective parties dated 20.11.2017.

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3. The same is to be made part of the Order as Annexure.
4. One of the request of the Petitioner is to grant liberty to file Fresh Proceedings if the terms of the Memorandum Of Understanding is not fulfilled. This Liberty is granted.
5. Accordingly Petition No. 1272/2017 is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
27.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)